

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 1275/1993

Date of decision:09.06.1993.

Sri Chardeswar Rajat

.....Petitioner

Versus

Union of India & Others Respondents

For the Petitioner ...Shri K.L. Bhatia, Counsel

For the Respondents None.

CORAM:

THE HON'BLE MR JUSTICE S.K. DHAON, VICE CHAIRMAN

THE HON'BLE MR. S.R. ADIGE, MEMBER(A)

1 To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr.

Justice S.K. Dhaon, Vice-Chairman)

The allegations are these. The petitioner was appointed as casual labourer in the office of the respondents. His name was sponsored by the Employment Exchange, Pusa, New Delhi and he was given appointment in a regular manner. At present, he is not under employment.

2. He complains that persons junior to him and outsiders are being engaged, whereas respondents are not considering his case for reengagement.

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3. In view of the order we are about to pass, we propose to dispose of this application finally.

4. If the allegations made by the petitioner are correct, the respondents while making appointments of fresh casual labourers shall consider the case of the petitioner and give him preference to juniors and outsiders. If the respondents do not reengage the petitioner and if he is not regularised in accordance with law, it will be open to him to come to this Tribunal again by means of fresh OA.

5. With these directions, this application is disposed of finally but without any order as to costs.

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(S.R. ADIGE)
MEMBER(A)
09.06.1993

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(S.K. DHAON)
VICE CHAIRMAN(J)
09.06.1993